HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Video Conferencing)

EMG WP (Crl) No. 13-A/2020

Arif Nabi Mochi @ Kuk Mochi

..... Petitioner(s)

Through: -

Mr Sheikh Manzoor, Advocate (On Video Conference from his residence in Srinagar)

V/s

Union Territory of JK & Ors.

..... Respondent(s)

Through: -

Mr B. A. Dar, Sr. AAG (On Voice Call from his residence in Srinagar)

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge (On Video Conference from Srinagar Wing)

ORDER 20.05.2020

Mr Dar, learned Senior Additional Advocate General, seeks and is granted further two weeks' time for filing the Counter Affidavit with a copy in advance to the learned counsel for the petitioner, who shall, thereafter, be at liberty to file Rejoinder thereto within two weeks.

List for consideration on 29th of June, 2020.

Registry to send copy of this order to the learned appearing counsel for the parties through *e-mail*.

(Ali Mohammad Magrey) Judge

SRINAGAR May 20th, 2020 "TAHIR"

<u>Serial No. 02</u> Supplementary List

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Video Conferencing)

EMG CRM(M) No. 18-A/2020 EMG CrlM No. 05-A/2020

Gowhar Nazir Shah Geelani

..... Petitioner(s)

Through: -

Mr Salih Pirzada, Advocate (On Video Conference from his residence in Srinagar)

V/s

Union Territory of JK & Ors.

..... Respondent(s)

Through: -

Mr B. A. Dar, Sr. AAG (On Voice Call from his residence in Srinagar)

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge (On Video Conference from Srinagar Wing)

ORDER

20.05.2020

When this matter was taken up for consideration, Mr Salih Pirzada, learned counsel appearing for the petitioner, submitted that during the pendency of this CRM (M) petition, seeking quashment of FIR No.11/2020 registered at Cyber Police Station, Kashmir Zone, he has filed a separate writ petition questioning the order dated 22nd of April, 2020 passed by the Inspector General of Police, Kashmir, whereby the investigation of the case has been transferred to Police Station Sadder.

Since, the issue involved in the aforesaid writ petition arises out of FIR No. 11/2020, which is the subject matter of this CRM (M) petition, therefore, the learned Registrar (Judicial) is directed to list that writ petition alongwith this CRM (M) petition, today itself. Learned counsel for the petitioner shall provide the details of the said writ petition to the Registry forthwith.

> (Ali Mohammad Magrey) Judge

SRINAGAR May 20th, 2020 "TAHIR"

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Video Conferencing)

EMG-Crl(M) No. 61-A/2020 in CRM (M) No. 52-A/2020 EMG-Crl(M) No.62-A/2020

Mohammad Shafi Dar

..... Petitioner(s)

Through: -

Mr M. Y. Bhat, Advocate (On Video Conference from his residence in Srinagar)

V/s

Union Territory of JK & Ors.

..... Respondent(s)

Through: -

Mr B. A. Dar, Sr. AAG (On Voice Call from his residence in Srinagar)

HIGH COUR .

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge (On Video Conference from Srinagar Wing)

ORDER 20.05.2020

Registry to list this matter before some other Bench.

In view of urgency expressed by learned counsel for the petitioner

coupled with the fact that the Court is scheduled to remain closed till 25th of

May, 2020, on account of 'No Work Period'/ Holiday(s), the learned Registrar

(Judicial) shall explore the possibility of listing this matter today.

(Ali Mohammad Magrey) Judge

SRINAGAR May 20th, 2020 "TAHIR"